

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 25 (RE-06)/2004-2009

NEW DELHI, DATED 2nd August, 2006

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes following amendment in the Paragraph 2 of Notification No.18(RE-2006)/2004-2009 dated 04.07.2006 :-

In column 6 “Nature of Restriction” the words “Not permitted to be exported” shall be substituted by “Unless specifically permitted for export by DGFT”.

2. This issues in Public Interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from File No.01/91/180/946/AM06/PC-III)

F.No.01/91/180/946/AM06/PC-III

Copy by order etc, to all concerned.

(S.K.Shrivastava)
Dy. Director General of Foreign Trade